

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

40.

C.P. (IB)/1172(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.11.2022

NAME OF THE PARTIES:

State Bank Of India Through
Resolution Professional Indrajit Mukherjee
Vs
Rajesh Gaurishankar Poddar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Manisha Jha, Ld. Counsel for the Petitioner present.
Ms. Mitali Bhatt, Ld. Counsel for the Personal Guarantor present.
2. Counsel for the RP has filed its report and the same is on record. However, the Personal Guarantor submits that the copy of report is not served upon them.
3. Counsel for the RP is directed to serve the copy of the report. Counsel for the Personal Guarantor is directed to file reply within two weeks by duly serving the copy to the other side.
4. List this matter on **05.01.2023**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)